

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE GADAG-BETAGERI BUSINESS, CULTURE AND EXHIBITION AUTHORITY (AMENDMENT) BILL, 2025

(LA Bill No. 52 of 2025)

A Bill to amend the Gadag-Betageri Business, Culture and Exhibition Authority Act, 2024 (Karnataka Act No. 38 of 2025).

Whereas it is expedient to amend the Gadag-Betageri Business, Culture and Exhibition Authority Act, 2024 (Karnataka Act No. 38 of 2025) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Gadag-Betageri Business, Culture and Exhibition Authority (Amendment) Act, 2025.
- (2) It shall be deemed to have come into force with effect from 23rdday of May, 2025.
- **2. Amendment of section 3.-** In the Gadag-Betageri Business, Culture and Exhibition Authority Act, 2024 (Karnataka Act No. 38 of 2025), in section 3, in subsection (3), after clause (c), the following shall be inserted, namely:-

"

(c-i)	The Member of Parliament whose territorial constituency lies within the jurisdiction of the Authority	Ex-officio Member
(c-ii)	Among the Members of the Karnataka State Legislative Council whose territorial constituency lies within the jurisdiction of the Authority, one Member nominated by the Chairman of Karnataka Legislative Council.	Ex-officio Member

(c-iii)	The President, City Municipal Council, Gadag - Betageri	Ex-officio Member
(c-iv)	The Leader of the opposition party, City Municipal Council, Gadag - Betageri	Ex-officio Member
(c-v)	The Vice-President, City Municipal Council, Gadag - Betageri	Ex-officio Member
(c-vi)	All Chairpersons of the Standing Committees of the City Municipal Council Gadag - Betageri	Ex-officio Member

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- **3. Repeal and savings**.- (1) The Gadag-Betageri Business, Culture and Exhibition Authority(Amendment) Ordinance, 2025 (Karnataka Ordinance No. 03 of 2025) is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken under the Principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the Principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

With the approval of the Cabinet the Government Order No. UDD 18 TMD 2023, dated:03.05.2025 has been issued to,-

- (i) transfer the land measuring 34.32 acres in the old cotton market along with public roads in Survey No. 3782, 3783, 3786, 3796 and 3797 within the limits of Gadag-Betageri City Municipal Council to the Government under section 81(3) of the Karnataka Municipalities Act, 1964 as resolved in the Cabinet meeting held on 15.11.2023, vide Resolution No. C-524/2023.
- (ii) place the land so transferred in the custody of the Deputy Commissioner, Gadag District till the formation of the Authority.
- (iii) transfer the said land to the "Gadag-Betageri Trade, Culture and Exhibition Authority" after its formation.

As the matter was urgent and both Houses of the State Legislature were not in session and as directed by the Hon'ble Governor, the Gadag-Betageri Business, Culture and Exhibition Authority (Amendment) Ordinance, 2025 (Karnataka Ordinance No. 03 of 2025) was promulgated.

This Bill seeks to replace the above ordinance.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

EXPLANATORY STATEMENT AS REQUIRED BY SUB-RULE (1) OF RULE 80 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE KARNATAKA LEGISLATIVE ASSEMBLY.

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As the matter was urgent and both Houses of the State Legislature were not in session and as directed by the Hon'ble Governor, the Gadag-Betageri Business, Culture and Exhibition Authority (Amendment) Ordinance, 2025 (Karnataka Ordinance No. 03 of 2025) was promulgated.

RAHIM KHAN

Minister for Municipal Administration and Haji

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE

EXTRACT FROM THE GADAG-BETAGERI BUSINESS, CULTURE AND EXHIBITION AUTHORITYACT, 2024 (KARNATAKA ACT NO. 38 OF 2025)

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- **3. Constitution of the Authority.-** (1) As soon as may be after the appointed day there shall be established for the purposes of this Act, an Authority to be called the Gadag-Betageri Business, Culture and Exhibition Authority by a notification.
- (2) The Authority shall be a body corporate by the name aforesaid having perpetual succession and common seal with power subject to the provisions of this Act, to acquire hold and dispose of property both movable and immovable and to contract and shall by the said name sue or be sued.
 - (3) The Authority shall consist of the following members, namely:-

(a)	The Minister In-charge of Gadag District.	Chairperson
(b)	The Minister In-charge of Department of Municipal Administration.	Vice-Chairperson
(c)	The member of the Legislative Assembly whose territorial constituency lies within the jurisdiction of the Authority.	Ex-Officio Member
(d)	Principal Secretary / Secretary to Government Urban Development department	Ex-Officio Member
(e)	The Deputy Commissioner, Gadag District	Chief Executive Officer
(f)	The Chief Executive Officer, Zilla Panchayat, Gadag District	Ex-officio Member
(g)	The Superintendent of Police, Gadag District	Ex-officio Member
(h)	Project Director, District Urban Development Cell, Gadag District	Member Secretary

(i)	Executive Engineer of Public Works Department, Gadag District	Ex-officio Member
(j)	Commissioner, Urban Development Authority, Gadag District	Ex-officio Member
(k)	Commissioner of City Municipal Council, Gadag-Betageri, Gadag District	Ex-officio Member
(1)	Deputy Director (Administration), Department of School Education and Literacy, Gadag District	Ex-officio Member
(m)	Assistant Director, Kannada and Culture Department, Gadag District	Ex-officio Member
(n)	Assistant Director, Tourism Department, Gadag District	Ex-officio Member
(0)	Three Non-official members nominated by Authority Gadag-Betageri, Business, Culture and Exhibition Authority	Members
(p)	Five Experts in the field of Urban Engineering/Planning/Architecture	Invitee Members

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